

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00298/2018

Date of Order: This, the 6<sup>th</sup> day of September 2018

**THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER**

Sri Manoj Kumar Ray  
S/o Balen Chandra Ray  
Vill – Borkhata, P.O. – Boitamari  
Dist – Bongaigaon, P.S. Abhayapuri  
Pin – 783389.

**...Applicant**

By Advocate: Mr. M. Chanda, Mr. G.J. Sarma and Mr. J. Tikkom

-Versus-

1. The Union of India  
Through Ministry of Railways  
(Railway Board), Rail Bhavan  
Raisina Road, New Delhi – 110001.
2. Railway Board  
Through its Secretary  
Ministry of Railway, Railway Bhawan  
New Delhi, Pin – 110001.
3. General Manager (P)  
N.F. Railway, Maligaon  
Guwahati – 781011, Assam.
4. Chairman  
Railway Recruitment Cell  
N.F. Railway, Maligaon, Pin – 781011.
5. Circle Officer  
Boitamari Revenue Circle  
Boitamari, Assam  
Pin – 783384.

6. General Manager (Construction)  
N.F. Railway (Construction), Maligaon  
Guwahati – 781011, Assam.

...Respondents

**O R D E R (ORAL)**

**MANJULA DAS, JUDICIAL MEMBER:**

The instant petition has been preferred by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking a direction upon the respondents to consider his case for appointment on compassionate ground in terms of the Railway Board's letter dated 16.07.2010 and 28.09.2010 under the respondents.

2. At the outset of moving the instant O.A., Mr. M. Chanda, learned counsel appearing on behalf of the applicant submits that applicant may be granted liberty to file a comprehensive representation within a time frame.

3. By accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case as well as without hearing the respondents' side, I direct the applicant to make a comprehensive representation before the respondent authority within fifteen days from the

date of receipt copy of this order. On receipt of such, the respondent authority shall consider and dispose of the said representation within a period of two months by taking into note the facts and circumstances of the case of the applicant thereafter.

4. It is made clear that, whatever decision to be arrived by the Respondent Authorities, shall be reasoned and speaking and shall be communicated to the Applicant forthwith.

5. O.A. stands disposed of accordingly at the admission stage itself. No order as to costs.

**(MANJULA DAS)  
MEMBER (J)**

**PB**